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ASSAM ACT No. XI OF 1962
THE ASSAM FINANCE (AMENDMENT) ACT, 1962
(As passed by the Assembly)

(Received the assent of the Governor on the 30th June 1962)

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**An
Act**

**to increase the rates of the taxes on Agricultural
Income fixed by the Assam Finance
Act, 1962.**

Assam Act
VI of 1962.

Preamble.

Whereas it is expedient to increase the rates of the tax on Agricultural Income fixed by the Assam Finance Act, 1962, hereinafter called the principal Act, in the manner hereinafter appearing :

Assam Act
VI of 1962.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Finance (Amendment) Act, 1962.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on such date on which the principal Act came into force.

Amendment
of Section 2
of Assam
Act VI of
1962.

2. In Section 2 of the principal Act—

(i) for items (h), (i) and (j) of Part B the following shall be substituted, namely :—

“(h) On the next Rs.30,000 of total income ... Thirty-five Naye Paise in the rupee.

(i) On the next Rs.50,000 of total income ... Forty-one Naye Paise in the rupee.

(j) On the balance of total income ... Fifty Naye Paise in the rupee.”;

(ii) for items (a) and (b) of Part C the following shall be substituted, namely :—

“(a) The total income of which does not exceed Rs.1,00,000,

On the whole of total income ... Forty-one Naye Paise in the rupee.

(b) The total income of which exceeds Rs.1,00,000.

On the whole of total income ... Fifty Naye Paise in the rupee.”

Determina-
tion of fur-
ther sum
payable.

3. Notwithstanding that the Agricultural Income-tax Officer has assessed the total agricultural income of an assessee and has determined the sum payable thereon under section 20 of the Assam Agricultural Income-tax Act, 1939, he may proceed to determine the further sum payable by such assessee by virtue of section 2 of the Principal Act, as amended by this Act and such further sum shall, for the purpose of the Assam Agricultural Income-tax Act, 1939, be deemed to be a sum determined under section 20 of that Act. Assam Act IX of 1939.